

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH**

...

**Original Application No. 290/00112/2017**

Date of Order: 30.05.2019

**CORAM:**

**HON'BLE MRS. HINA P.SHAH, MEMBER (J)  
HON'BLE MS. ARCHANA NIGAM, MEMBER (A)**

Sumer Singh Champawat s/o Shri Ratan Singh aged about 50 years, residence of 496, New BJS Colony, Jodhpur at present employed on the post of Dy Manager Marketing Central Wool Development Board, Jodhpur.

...Applicant

(Applicant present in person)

Versus

1. Union of India through the Secretary, Ministry of Textile, Udhog Bhawan, New Delhi.
2. Central Wool Development Board (CWDB) through its Chairman CWDB C-3, Shastri Nagar, Jodhpur
3. Executive Director, Central Wool Development Board, C-3, Shastri Nagar, Jodhpur
4. Sh Jugal Chaudhary, Administrative Officer, Central Wool Development Board, C-3 Shastri Nagar, Jodhpur

...Respondents

(By Advocate: Shri Rakesh Arora for resp. 2 and 3)

**ORDER (ORAL)**

**Per Mrs. Hina P.Shah**

Heard both parties.

2. The applicant has filed the present OA seeking a direction to the respondents to release the benefits of

Modified Assured Career Progression Scheme (MACPS) for which he is entitled along with other reliefs related to the MACPS.

3. The respondents have filed their reply and thereafter the applicant has also filed rejoinder to the said reply.

4. Today, when the matter was taken up for hearing, the learned counsel for the respondent Nos. 2 and 3 stated that the respondents are likely to constitute a Screening Committee in a short time for considering the matter of MACPS and they may be permitted to consider the case of the applicant on the basis of the record made available before the said Committee. The Committee will consider the case of the applicant for granting benefits of MACPS and thereafter the benefits will be released in accordance with law.

5. The applicant, who is present in person, agrees to the said proposal. However, he stated that a time-bound direction be given to the respondents so that they can work out the payment to be made to the applicant regarding benefit of MACPS at the earliest.

6. We find that it is a fair proposal given by the respondents. Therefore, the respondents are directed to

constitute a Screening Committee at the earliest. After recommendations of the Screening Committee on the basis of the service record made available, the case of the applicant shall be considered for releasing the benefit of MACPS by passing appropriate orders within a period of three months from the date of issue of this order. If the applicant has any further grievance, he may approach the appropriate forum as deemed fit.

The respondent Nos. 2 and 3 are directed to take appropriate steps in view of the direction given above.

7. With these observations, the OA stands disposed of with no order as to costs.

**(ARCHANA NIGAM)  
ADMV. MEMBER**

**(HINA P.SHAH)  
JUDL. MEMBER**

R/